

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2018

In the matter of :

Ms. Sony Pictures Networks (P) Limited

.. PETITIONER

Vs.

Ortel Communication Limited

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 21.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor :
For the Respondent/Corporate Debtor :
For the Intervener :

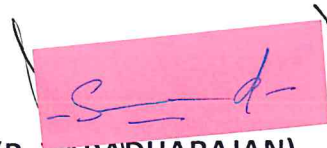
ORDER

CA Nos. 482 & 485/2019 have been filed. In relation to CA No.485/C-III/ND/2019, Ld. Counsel for the Bank appearing for the Respondent represents that reply has been filed. On a query posed to Ld. Counsel for Resolution Professional, it is represented that she has not received a copy of the said reply. Ld. Counsel for the RP further represents upon a query that no copy of FD has been annexed and on a further query posed to Ld. Counsel for the RP, about the Fixed Deposit as to the date of deposit and date of Maturity Ld. RP is not in a position to answer this query and submits that she will obtain instructions. For this purpose, a day's time is granted.

List on 23.8.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)